

**Bail application no. 1281/20**  
**FIR No. 236/19**  
**PS Begampur**  
**State vs. Babloo @ Babu**  
**U/s 392/397/411/34 of IPC**

**29.05.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Counsel for applicant to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is application moved on behalf of accused Babloo @ Babu for rectification of order dated 21.05.2020**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.

Sh. Suraj Prakash Sharma, Ld. Counsel for applicant/accused.

It is stated by Ld. Counsel for accused that due to inadvertent mistake, the year of FIR has been mentioned as 2020 instead of 2019 in the order sheet dated 21.05.2020 passed by Ld. Duty Judge.

Reply has been received from IO and the same has been perused.

It is stated by Ld. APP for State that as per reply, FIR No. 236/19 is registered against the accused. He further states that the reply does not state that any other FIR by the number of 236/20 is also registered against him.

In the present facts, FIR no. be read as '236/2019' instead of '236/2020' in order dated 21.05.2020 passed by Ld. Duty Judge. The present application stands disposed off accordingly.

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**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/29.05.2020

**Bail application no. 1277/20  
FIR No. 484/18  
PS Aman Vihar  
State vs. Sandeep @ Sanju  
U/s 302/323 of IPC**

**29.05.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is application for grant of interim bail u/s 439 of Cr.P.C. moved on behalf of accused Sandeep @ Sanju.**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.  
Sh. B.S. Chaudhary, Ld. Counsel for applicant/accused.

It is stated by Ld. Counsel for accused that he has moved the present application inter alia on the ground that mother of the accused is not well and he needs some time for filing medical documents.

Heard. In the present facts and at request, Ld. Counsel for applicant/accused is at liberty to file the medical documents on official email as per rules.

At request, put up for consideration on the application on  
**03.06.2020.**

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official website and also provide the copy to all concerned in terms of relevant circular.

**(DEVENDER KUMAR GARG)**  
Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/29.05.2020

**Bail application no. 1280/20**  
**FIR No. 1165/19**  
**PS Mangol Puri**  
**State vs. Sandeep Kumar**  
**U/s 394/411/34 of IPC**

**29.05.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is application for grant of interim bail u/s 439 of Cr.P.C. moved on behalf of accused Sandeep Kumar.**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.  
Sh. Vinod Kumar, Ld. Counsel for applicant/accused.

Perusal of medical document filed on behalf of the accused would show in which next date for medical treatment was given for 04.02.2020. It is stated by Ld. Counsel for accused that even currently condition of his eyes is not well and he requires surgery.

Heard. In the present facts and at request, let report be called from Jail Superintendent in respect of eyes of the accused alongwith his conduct report for next date of hearing. Notice be issued to concerned Jail Superintendent accordingly through WhatsApp/e-mail. Report may be filed by way of WhatsApp on contact no. of concerned AO(J) or on the number of the concerned Naib Court / Ld. Addl. PP for State and the report may also be sent on official e-mail of concerned Ld. Duty Judge for next date of hearing.

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Put up for consideration on application on **04.06.2020**.

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**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/29.05.2020

**Bail application no. 1298/20  
FIR No. 1183/19  
PS Mangol Puri  
State vs. Akash @ Rencho  
U/s 394/397/34 of IPC**

**29.05.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is application for grant of interim bail moved on behalf of accused Akash @ Rencho.**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.  
Sh.Gaurav, Ld. Counsel for applicant/accused.

It is stated by Ld. Counsel for accused that due to mistake, FIR No. has been wrongly mentioned as '1183/20' instead of '1183/19' and the same may be read accordingly.

Perusal of the cause list would show that another matter for bail of the same accused is also reflecting at sr. no.6 in the cause list.

Ld. Counsel for accused states that he needs time to verify as to whether the said Advocate is appearing in the present matter or not. Pass over has been sought.

Heard. Matter is accordingly passed over.

**2<sup>nd</sup> call:**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.  
None for applicant/accused.

Sh.Govind Kant Sharma, Advocate has withdrawn his vakalatnama and bail application for applicant/accused in the matter listed at sr. no.6 in the cause list stating that the accused has engaged other counsel.

Phone of Sh.Gaurav, Ld. Counsel for applicant/accused in the present matter is going switched off. It is already 04.10 p.m.

In the present facts, put up for consideration on application on **01.06.2020.**

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**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/29.05.2020



**Bail application no. 1278/20**  
**FIR No. 26/11**  
**PS Ashok Vihar**  
**State vs. Mohd. Akram @ Karim**  
**U/s 302/394/397/34 of IPC**

**29.05.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is application for grant of interim bail u/s 439(1) Cr.P.C. moved on behalf of accused Mohd. Akram @ Karim**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.

Sh. Aseem Bhardwaj, Ld. Counsel for applicant/accused.

It is stated by Ld. Counsel for accused that present application has also been moved on the ground of criteria directed by Hon'ble High Power Committee in Minutes dated 18.05.2020.

In the present facts, issued notice to Jail Superintendent for filing copy of custody warrant and conduct report of the accused for next date of hearing. Notice be issued to Jail Superintendent accordingly through WhatsApp/e-mail. Report may be filed by way of WhatsApp on contact no. of concerned AO(J) or on the number of the concerned Naib Court / Ld. Addl. PP for State and the report may also be sent on official e-mail of concerned Ld. Duty Judge for next date of hearing.

Put up for consideration on the application on **02.06.2020**.

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**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/29.05.2020

**Bail application no. 1279/20  
FIR No. 1183/19  
PS Mangol Puri  
State vs. Azad Khan & Ors.  
U/s 394/397/506/411/34 of IPC**

**29.05.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is application for grant of interim bail moved on behalf of accused Aakash.**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.

Sh. Govind Kant Sharma, Ld. Counsel for applicant/accused.

It is stated by Ld. Counsel for accused that the accused has got filed another bail application through some other learned counsel and same is listed today. He has further stated that in view of the same, he does not want to press the present application and intends to withdraw the present application. Heard. In view of submissions of Ld. Counsel for applicant/accused, the present bail application stands dismissed as withdrawn with liberty to accused to press his another application as per law.

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**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/29.05.2020

**Bail application no. 1282/20**  
**FIR No. 497/19**  
**PS Raj Park**  
**State vs. Mukesh**  
**U/s 376/506/328/354 IPC and Section 6 & 8 of POCSO Act**

**29.05.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is application for grant of interim bail moved on behalf of accused Mukesh**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.  
Sh. Sanjay Manchanda, Ld. Counsel for applicant/accused.

Reply has been received from IO.

Issue notice to complainant/informant through IO/SHO for appearance through video conference on next date of hearing.

Put up for consideration on the application on **03.06.2020**.

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**(DEVENDER KUMAR GARG)**  
Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/29.05.2020

**Bail application no. 1295/20  
FIR No. 1159/18  
PS Mangol Puri  
State vs. Mohan  
U/s 392/397/411/34 of IPC**

**29.05.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is application for grant of regular bail u/s 439 of Cr.P.C. moved on behalf of accused Mohan.**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.  
Sh. J.P. Singh, Ld. Counsel for applicant/accused.

Reply has been received from IO and the same has been perused.

It is stated by Ld. Counsel for accused that the accused is in JC since 22.12.2018 and he has been falsely implicated in the present matter. He has further contended that no custodial interrogation of the accused is required and in view of the spread of Covid-19, the trial will take long time.

Ld. APP for State has opposed the bail application stating that allegations against the accused are serious in nature.

Heard. Record perused.

Accused is in custody since 22.12.2018. In view of spread of Covid-19, trial will take time and no purpose would be served by keeping

the accused behind bars. In the present facts, accused is admitted to bail subject to furnishing personal bond in sum of Rs.10,000/- with one surety of like amount to the satisfaction of Ld. Duty MM and with the directions that:

***(i) applicant/accused will not make any endeavour to contact or intimidate the complainant/witnesses,***

***(ii) He shall not tamper with the prosecution evidence, in any manner, whatsoever.***

***(iii). He shall attend trial regularly and appear, as and when directed to do so, as per law.***

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**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/29.05.2020

**Bail application no. 1286/20  
FIR No. 514/19  
PS Maurya Enclave  
State vs. Avinash @ Sonu  
U/s 392/34 of IPC**

**29.05.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is application for reducing the surety amount in the bail order moved on behalf of accused Avinash @ Sonu.**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.  
Sh. Rishi Chopra, Ld. Counsel for applicant/accused.

It is stated by Ld. Counsel for accused that he does not want to press the present application at this stage and intends to withdraw the present application. Heard. In view of submissions of Ld. Counsel for accused, the present application stands dismissed as withdrawn.

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**(DEVENDER KUMAR GARG)**  
Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/29.05.2020



**Bail application no. 1287/20**  
**FIR No. 262/18**  
**PS Bharat Nagar**  
**State vs. Vijay @ Bijji**  
**U/s 302/307/34 of IPC and 25/27/54/59 of Arms Act**

**29.05.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is application for grant of interim bail moved on behalf of accused Vijay @ Bijji.**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.  
Sh.Javed Alvi, Ld. Counsel for applicant/accused.

Reply received from IO and the same has been perused.

Ld. Counsel for accused has contended that for medical treatment of his wife, the presence of accused is required. He has further contended that co-accused has been released on bail vide order dated 13.04.2020. He further contended that accused is not serving any life sentence as stated by IO in his reply which was filed when bail application was decided by Ld. Duty Judge on 23.05.2020. He has further contended that the accused was previously also released on some occasions and he did not misuse the liberty.

Ld. APP for State has opposed the bail application. It is admitted by Ld. APP that in the reply filed by IO for today, it has been mentioned that the accused was acquitted in FIR No.57/2008 by Hon'ble High Court of Delhi.

Heard. Record perused. Perusal of the file would show that interim application on medical ground was moved by the accused with respect to medical treatment of his wife on earlier occasions also. On 24.04.2020, the same was dismissed by Ld. Duty Judge. Thereafter, application on similar ground was dismissed by Ld. Duty Judge vide order dated 23.05.2020. Ld. Counsel for accused had contended that reference of serving life imprisonment in FIR No.57/2008 was main ground for rejecting his interim bail application. It is admitted fact that the IO has filed reply now stating that accused was acquitted in the said FIR. However, the present application has been moved by the accused for interim bail on the ground for treatment of his wife. Perusal of order dated 23.05.2020 would show in which the said medical ground has been discussed by Ld. Duty Judge in detail. The same would reflect that no date of surgery was fixed and wife of applicant/accused was reported to be alright at present but require surgery and as such, there is no imminent requirement to the accused to be present with his wife. Even, in the present application, no date of any surgery has been mentioned. There is no change in the circumstances. The allegations against the accused are serious in nature. Keeping in view all the facts and circumstances, this Court is not inclined to grant interim bail to the accused at this stage. Hence, present bail application of accused stands dismissed.

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**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/29.05.2020

**Bail application no. 1288/20**  
**FIR No. 216/19**  
**PS Budh Vihar**  
**State vs. Sahil Saini**  
**U/s 498-A/304-B/34 of IPC**

**29.05.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is application for grant of interim bail u/s 439 of Cr.P.C. moved on behalf of accused Sahil Saini.**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.  
Sh. Sohan Goyal, Ld. Counsel for applicant/accused.

Reply has been received from IO and the same has been perused.

It is stated by Ld. Counsel for accused that the accused is in JC since 25.09.2019 and he has been falsely implicated in this matter. He has further contended that mother of accused has to undergo treatment. He further contended that he has also to make arrangement of finances for treatment. He has further contended that co-accused Kamal Saini has already been released on interim bail by Hon'ble High Court of Delhi.

Ld. APP for State has opposed the bail application. He has contended that co-accused, who is father of applicant/accused, has already been released by Hon'ble High Court of Delhi on interim bail. He has further contended that father of accused is there to look after mother

of the applicant/accused and hence, no ground is made out to grant interim bail to the accused.

Heard. Record perused. Interim bail has already been granted to the father of the applicant/accused by Hon'ble High Court of Delhi vide order dated 27.05.2020, who can look after his wife. Interim bail application of the applicant/accused was already dismissed by Ld. Duty Judge on 23.05.2020. No ground for interim bail is made out. The present application is without any merits and dismissed accordingly.

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**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/29.05.2020

**Bail application no. 1285/20**  
**FIR No. 122/18**  
**PS Rani Bagh**  
**State vs. Rahul**  
**U/s 395/397/392/34 of IPC and 25/27/54/59 of Arms Act**

**29.05.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is application for grant of interim bail u/s 439 of Cr.P.C. moved on behalf of accused Rahul.**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.

Sh. Rakesh Kumar Singh, Ld. Counsel for applicant/accused.

Report has been received from IO, but the same does not mention about the death of father of the accused.

It is stated by Ld. Counsel for accused that Pradhan of the Village in which his father is residing can be contacted on contact no. 9721919582 and the said village is situated within the jurisdiction of PS Dhankata, Distt. Sant Kabir Nagar, UP Basti.

Heard. In the present facts, IO is directed to file previous involvement report, if any, of the accused on next date of hearing. He is also directed to verify the factum of death of father of the accused. Notice be issued to IO/SHO concerned accordingly through WhatsApp/email. Copy of this order sheet be also sent to IO/SHO with notice.

Report may be filed by way of WhatsApp on contact no. of concerned AO(J) or on the number of concerned Naib Court / Ld. Addl. PP for State and the report may also be sent on official e-mail of concerned Ld. Duty Judge for next date of hearing. There is no need of IO/SHO concerned to appear in person unless he is specifically called for.

Put up for consideration on the application on **01.06.2020**.

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**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/29.05.2020

**Bail application no. 1290/20  
FIR No. 1257/17  
PS Aman Vihar  
State vs. Netrapal  
U/s 323/341/304/302/34 of IPC**

**29.05.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is application for grant of interim bail moved on behalf of accused Netra Pal.**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.  
Sh.Gajraj Singh, Ld. Counsel for applicant/accused.

Reply has been received from IO, as per which, there is no other involvement of the accused except the present matter.

Ld. Counsel for accused has contended that case of the accused falls within the criteria directed by Hon'ble High Power Committee in Minutes dated 18.05.2020 as the accused is in custody for more than two years.

Heard. In the present facts, issue notice to concerned Jail Superintendent for filing copy of custody warrant and conduct report of the accused on next date of hearing. Notice be issued to Jail Superintendent accordingly through WhatsApp/e-mail. Report may be filed by way of WhatsApp on contact no. of concerned AO(J) or on the number of the concerned Naib Court / Ld. Addl. PP for State and the report may also be

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sent on official e-mail of concerned Ld. Duty Judge for next date of hearing.

Put up for consideration on the application on **04.06.2020**.

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**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/29.05.2020



**Bail application no. 1289/20**  
**FIR No. 1129/17**  
**PS Aman Vihar**  
**State vs. Suraj @ Kaku**  
**U/s 302/307/34 of IPC**

**29.05.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is application for grant of interim bail moved on behalf of accused Suraj @ Kalu.**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.  
Sh.Gajraj Singh, Ld. Counsel for applicant/accused.

Reply has been received from IO.

Ld. Counsel for accused has contended that case of the accused falls within the criteria directed by Hon'ble High Power Committee in Minutes dated 18.05.2020 as the accused is in custody for more than two years.

Heard. In the present facts, issue notice to concerned Jail Superintendent for filing copy of custody warrant and conduct report of the accused on next date of hearing. Notice be issued to Jail Superintendent accordingly through WhatsApp/e-mail. Report may be filed by way of WhatsApp on contact no. of concerned AO(J) or on the number of the concerned Naib Court / Ld. Addl. PP for State and the report may also be sent on official e-mail of Ld. Duty Judge for next date of hearing.

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Put up for consideration on application on **04.06.2020**.

Let digitally signed copy of the order be forwarded on official e-mail i.e. [rohincourts-dl@nic.in](mailto:rohincourts-dl@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com) and Incharge, Computer Branch of North-West District is directed to upload this order on official website and also provide the copy to all concerned in terms of relevant circular.

**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/29.05.2020

**Bail application no. 1293/20  
FIR No. 884/18  
PS Mangol Puri  
State vs. Sunny @ Mental  
U/s 302/506/34 of IPC**

**29.05.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is application for grant of interim bail moved on behalf of accused Sunny @ Mental.**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.  
Sh.Gajraj Singh, Ld. Counsel for applicant/accused.

Reply has been received from IO and the same has been perused.

It is stated by Ld. Counsel for accused that the accused is in JC since 26.09.2018 and he has been falsely implicated in the present matter. He has further contended that father of accused is hospitalized and he would remain in hospital for more 3 or 4 days. He has further contended that the accused has one brother, who is also in custody in some other matter and mother of the accused is unable to look after father of the accused, particularly in view of the spread of Covid-19 as no help is available. He has further contended that the accused is about to complete 2 years of custody. He has further stated that there is no previous involvement of the accused in any other matter.

Ld. APP for State has opposed the bail application stating that allegations against the accused are serious in nature.

Heard. Record perused.

As per reply filed by IO, father of accused is admitted in the hospital and his hospitalization is required for further 2-3 days. Accused is not stated to be involved in some other matter. Keeping in view the medical condition of father of the accused and spread of Covid-19, without commenting on the merits, accused is admitted to interim bail for a period of one month from today subject to furnishing of personal bond sum of Rs.20,000/- with one surety in the like amount to the satisfaction of Ld. Duty MM and with the directions that:

***(i) applicant/accused will not make any endeavour to contact or intimidate the complainant/witnesses,***

***(ii) He shall not tamper with the prosecution evidence, in any manner, whatsoever.***

***(iii). He shall attend trial regularly and appear, as and when directed to do so, as per law.***

Application stands disposed off accordingly.

Let digitally signed copy of the order be forwarded on official e-mail i.e. [rohincourts-dl@nic.in](mailto:rohincourts-dl@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com) and Incharge, Computer Branch of North-West District is directed to upload this order on official website and also provide the copy to all concerned in terms of relevant circular.

**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/29.05.2020

**Bail application no. 1292/20**  
**FIR No. 333/17**  
**PS Ashok Vihar**  
**State vs. Sanjay**  
**U/s 302/394/397/120-B/34 IPC and 25/27/54/59 of Arms Act**

**29.05.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is application for grant of interim bail moved on behalf of accused Suraj @ Kalu.**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.  
Sh.Gajraj Singh, Ld. Counsel for applicant/accused.

Reply has been received from IO.

Ld. Counsel for accused has contended that case of the accused falls within the criteria directed by Hon'ble High Power Committee in Minutes dated 18.05.2020 as the accused is in custody for more than two years.

Heard. In the present facts, issue notice to concerned Jail Superintendent for filing copy of custody warrant and conduct report of the accused on next date of hearing. Notice be issued to Jail Superintendent accordingly through WhatsApp/e-mail. Report may be filed by way of WhatsApp on contact no. of concerned AO(J) or on the number of the concerned Naib Court / Ld. Addl. PP for State and the report may also be sent on official e-mail of Ld. Duty Judge for next date of hearing.

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Put up for consideration on application on **05.06.2020**.

Let digitally signed copy of the order be forwarded on official e-mail i.e. [rohincourts-dl@nic.in](mailto:rohincourts-dl@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com) and Incharge, Computer Branch of North-West District is directed to upload this order on official website and also provide the copy to all concerned in terms of relevant circular.

**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/29.05.2020

**Bail application no. 1291/20  
FIR No. 1243/17  
PS Mangol Puri  
State vs. Roshan  
U/s 302/324/120-B/34 of IPC**

**29.05.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is application for interim bail moved on behalf of accused Vicky.**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.

Sh. Manohar Lal, Ld. Counsel for applicant/accused.

Ld. Counsel for accused has contended that case of the accused falls within the criteria directed by Hon'ble High Power Committee in Minutes dated 18.05.2020.

Heard. In the present facts, issue notice to concerned Jail Superintendent for filing copy of custody warrant and conduct report of the accused on next date of hearing. Notice be also issued to IO for filing previous involvement report of the accused. Notices be issued accordingly through WhatsApp/e-mail. Report may be filed by way of WhatsApp on contact no. of concerned AO(J) or on the number of the concerned Naib Court / Ld. Addl. PP for State and the report may also be sent on official e-mail of concerned Ld. Duty Judge for next date of hearing.

Put up for consideration on the application on **05.06.2020**.

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Let digitally signed copy of the order be forwarded on official e-mail i.e. [rohincourts-dl@nic.in](mailto:rohincourts-dl@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com) and Incharge, Computer Branch of North-West District is directed to upload this order on official website and also provide the copy to all concerned in terms of relevant circular.

**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/29.05.2020



**Bail application no. 1297/20**  
**FIR No. 326/16**  
**PS Bharat Nagar**  
**State vs. Vicky**  
**U/s 302/307/452/324/325/326/148/149/34 IPC**

**29.05.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is second application for interim bail moved on behalf of accused Vicky.**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.  
Sh. Anushasit Arya, Ld. Counsel for applicant/accused.

Reply has been received from IO.

Ld. Counsel for accused has contended that case of the accused falls within the criteria directed by Hon'ble High Power Committee in Minutes dated 18.05.2020.

Heard. In the present facts, issue notice to concerned Jail Superintendent for filing copy of custody warrant and conduct report of the accused on next date of hearing. Notice be issued to Jail Superintendent accordingly through WhatsApp/e-mail. Report may be filed by way of WhatsApp on contact no. of concerned AO(J) or on the number of the concerned Naib Court / Ld. Addl. PP for State and the report may also be sent on official e-mail of concerned Ld. Duty Judge for next date of hearing.

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Put up for consideration on the application on **03.06.2020**.

Let digitally signed copy of the order be forwarded on official e-mail i.e. [rohincourts-dl@nic.in](mailto:rohincourts-dl@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com) and Incharge, Computer Branch of North-West District is directed to upload this order on official website and also provide the copy to all concerned in terms of relevant circular.

**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/29.05.2020

**Bail application no. 1315/20**  
**FIR No. 244/19**  
**PS Bharat Nagar**  
**State vs. Bablu**  
**U/s 307/34 of IPC and 25/54/59 of Arms Act**

**29.05.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is application for grant of bail / interim bail u/s 439 of Cr.P.C. moved on behalf of accused Bablu.**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.  
Sh. Naresh Dahiya, Ld. Counsel for applicant/accused.

Reply has been received from IO.

Ld. Counsel for accused states that he needs time for filing copy of bail order in respect of co-accused persons.

Heard. In the present facts and at request, Ld. Counsel for applicant/accused is at liberty to file the above said bail order on official email as per rules.

At request, put up for consideration on the application on **30.05.2020.**

Let digitally signed copy of the order be forwarded on official e-mail i.e. [rohincourts-dl@nic.in](mailto:rohincourts-dl@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com) and Incharge, Computer Branch of North-West District is directed to upload this order on

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official website and also provide the copy to all concerned in terms of relevant circular.

**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/29.05.2020

**Bail application no. 1294/20**  
**FIR No. 136/20**  
**PS Begampur**  
**State vs. Abhishek**  
**U/s 392/397/411/34 of IPC**

**29.05.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is application for grant of regular bail u/s 439 of Cr.P.C. moved on behalf of accused Abhishek.**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.

Sh.Mahesh Kumar Malhwat, Ld. Counsel for applicant/  
accused.

Reply has been received from IO and the same has been perused.

It is stated by Ld. Counsel for accused that the accused is in custody since 11.05.2020. He has further contended that the accused has been falsely implicated in the present case. He has further contended that no custodial interrogation of the accused is required. He has prayed that mother of the accused is not well and accused has to look after her and hence, he may be released on bail.

Ld. APP for State has opposed the bail application stating that the allegations against the accused are serious in nature. He has further contended that the accused is also involved in other similar matters. He

has further contended that the investigation is at its initial stage. He has further contended that medical document filed with the application is of the year 2019.

Heard. Record perused.

The allegations against the accused are serious in nature and the investigation is at its initial stage. Medical document filed with the application is of the year 2019. Keeping in view all the facts and circumstances, this Court is not inclined to grant bail to the accused at this stage. Hence, present bail application of accused stands dismissed.

Let digitally signed copy of the order be forwarded on official e-mail i.e. [rohincourts-dl@nic.in](mailto:rohincourts-dl@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com) and Incharge, Computer Branch of North-West District is directed to upload this order on official website and also provide the copy to all concerned in terms of relevant circular.

**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/29.05.2020

**Bail application no. 1296/20**  
**FIR No. 347/19**  
**PS Begampur**  
**State vs. Harsh @ Amit**  
**U/s 395/397/412/34 of IPC and 25/54/59 of Arms Act**

**29.05.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is application for grant of bail u/s 439 of Cr.P.C. moved on behalf of accused Harsh @ Amit.**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.

Sh. Jitender Kumar Kalson, Ld. Counsel for applicant/accused

Reply has been received from IO and the same has been perused.

Arguments on bail application heard.

It is stated by Ld. Counsel for accused that the accused is in custody since 12.10.2019 and he has been falsely implicated in the present matter. He has further contended that no custody interrogation of the accused is required as charge sheet has already been filed. He has further contended that co-accused Karan @ Akash has already been released on bail. He has further contended that trial of the case will take a long time. He has further contended that directions have been given by Hon'ble High Power Committee in Minutes dated 18.05.2020 for releasing prisoners to prevent spread of Covid-19. He has further contended that

accused may be released on bail in the present matter. He has further contended that there is no previous involvement of the accused.

Ld. APP for State has opposed the bail application stating that the allegations against the accused are serious in nature.

Heard. Record perused. The applicant/accused is in JC since 12.10.2019. Co-accused has already been released on bail by Ld. Duty Judge vide order dated 23.05.2020. No custodial interrogation of the accused is required as charge sheet has already been filed. Keeping in view all facts & circumstances, the applicant/accused is admitted to bail subject to furnishing personal bond in sum of Rs.20,000/- with one surety to the satisfaction of Ld. Duty MM and with the directions that:

***(i) applicant/accused will not make any endeavour to contact or intimidate the complainant/witnesses,***

***(ii) He shall not tamper with the prosecution evidence, in any manner, whatsoever.***

***(iii). He shall attend trial regularly and appear, as and when directed to do so, as per law.***

Let digitally signed copy of the order be forwarded on official e-mail i.e. [rohincourts-dl@nic.in](mailto:rohincourts-dl@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com) and Incharge, Computer Branch of North-West District is directed to upload this order on official website and also provide the copy to all concerned in terms of relevant circular.

**(DEVENDER KUMAR GARG)**  
Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/29.05.2020



**Bail application no. 1140/20**  
**FIR No. 409/18**  
**PS Bharat Nagar**  
**State vs. Chinu**  
**U/s 304 of IPC**

**29.05.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is application for grant of interim bail moved on behalf of accused Chinu.**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.  
Sh. Deepak Sharma, Ld. Counsel for applicant/accused.

Previous order sheet and reply filed by the IO have been perused.

It is stated by Ld. Counsel for accused that his bail application may also be considered for interim bail in view of the guidelines issued by Hon'ble High Power Committee in Minutes dated 18.05.2020. He has further contended that the accused is in custody since 13.10.2018.

Heard. In the present facts, issue notice to concerned Jail Superintendent for filing copy of custody warrant and conduct report of the accused on next date of hearing. Notice be also issued to IO for filing previous involvement report of the accused. Notices be issued accordingly through WhatsApp/e-mail. Report may be filed by way of WhatsApp on contact no. of concerned AO(J) or on the number of the concerned Naib

Court / Ld. Addl. PP for State and the report may also be sent on official e-mail of concerned Ld. Duty Judge for next date of hearing.

Put up for consideration on the application on **04.06.2020**.

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**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/29.05.2020

**Bail application no. 1200/20**  
**FIR No. 419/17**  
**PS Ashok Vihar**  
**State vs. Arjun**  
**U/s 302/34 of IPC and 25/54/59 of Arms Act**

**29.05.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is application for grant of interim bail u/s 439 of Cr.P.C. moved on behalf of accused Arjun.**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.  
Sh. Ravi Mishra, Ld. Counsel for applicant/accused.  
Smt. Savita, Ld. Counsel for complainant.

Fresh vakalatnama has been filed on behalf of complainant. She has stated that her enrollment number is mentioned on the vakalatnama.

Report has been received from IO as per which there is no previous involvement of the accused.

Notice be also issued to concerned Jail Superintendent for filing copy of custody warrant and conduct report of accused on next date of hearing. Notice be issued to Jail Superintendent accordingly through WhatsApp/e-mail. Report may be filed by way of WhatsApp on contact no. of concerned AO(J) or on the number of the concerned Naib Court / Ld. Addl. PP for State and the report may also be sent on official e-mail of

concerned Ld. Duty Judge for next date of hearing.

Put up for consideration on the application on **03.06.2020**.

Let digitally signed copy of the order be forwarded on official e-mail i.e. [rohincourts-dl@nic.in](mailto:rohincourts-dl@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com) and Incharge, Computer Branch of North-West District is directed to upload this order on official website and also provide the copy to all concerned in terms of relevant circular.

**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/29.05.2020

**Bail application no. 1205/20**  
**FIR No. 419/17**  
**PS Ashok Vihar**  
**State vs. Vijay Kumar Goswami**  
**U/s 302/34 of IPC and 25/54/59 of Arms Act**

**29.05.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is application for grant of interim bail u/s 439 of Cr.P.C. moved on behalf of accused Vijay Kumar Goswami.**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.  
Sh. Yogesh Kumar, Ld. Counsel for applicant/accused.  
Smt. Savita, Ld. Counsel for complainant.

Ld. Counsel for accused has contended that the case of the accused falls within the criteria directed by Hon'ble High Power Committee in Minutes dated 18.05.2020. He has further contended that the accused is in custody since 18.10.2017 i.e. more than 2 years.

Ld. Counsel for complainant has opposed the bail application.

Report has been received from IO, as per which, there is no other involvement of the accused except the present matter.

Copy of custody certificate has been received from Jail Superintendent as per which the accused was taken into custody on 18.10.2017. Conduct report of the accused has also been received from Jail Superintendent as per which conduct of accused is satisfactory.

In the present facts, without commenting on merits and in view of criteria directed by Hon'ble High Power Committee in Minutes dated 18.05.2020, applicant/accused is admitted to interim bail for 45 days from today on furnishing personal bond in sum of Rs.20,000/- to the satisfaction of the concerned Jail Superintendent so as to implement the social distancing policy of the Govt.

Application stands disposed off accordingly.

Let digitally signed copy of the order be forwarded on official e-mail i.e. [rohincourts-dl@nic.in](mailto:rohincourts-dl@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com) and Incharge, Computer Branch of North-West District is directed to upload this order on official website and also provide the copy to all concerned in terms of relevant circular. **A copy of this order sheet be sent to the concerned Jail Superintendent for compliance.**

**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/29.05.2020

**Bail application no. 1122/20  
FIR No. 122/19  
PS Rani Bagh  
State vs. Vikas @ Jai Prakash  
U/s 392/397/412/471/34 of IPC**

**29.05.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is application for grant of interim bail u/s 439 of Cr.P.C. moved on behalf of accused Vikas @ Jai Prakash.**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.  
Sh. Pawan Gupta, Ld. Counsel for applicant/accused.

Report has been received from IO.

It is stated by Ld. Counsel for accused that he does not want to press the present application at this stage and intends to withdraw the present application. Heard. In view of submissions of Ld. Counsel for accused, the present application stands dismissed as withdrawn.

Let digitally signed copy of the order be forwarded on official e-mail i.e. [rohincourts-dl@nic.in](mailto:rohincourts-dl@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com) and Incharge, Computer Branch of North-West District is directed to upload this order on official website and also provide the copy to all concerned in terms of relevant circular.

**(DEVENDER KUMAR GARG)**  
Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/29.05.2020

**Bail application no. 1151/20**  
**FIR No. 1257/17**  
**PS Aman Vihar**  
**State vs. Raj Gupta**  
**U/s 323/341/304/302/34 of IPC**

**29.05.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is application for grant of interim bail moved on behalf of accused Raj Gupta**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.

Sh.Gajraj Singh, Ld. Counsel for applicant/accused.

Report has been received from Jail Superintendent stating that accused is in custody since 27.11.2017 and overall conduct of the accused in jail is satisfactory.

Perusal of the reply filed by IO would show that the same does not mention about the previous involvements of the accused. IO is directed to file report clearly mentioning as to whether accused is involved previously in any other matter. Notice be issued to IO/SHO concerned accordingly through WhatsApp/email.

Report may be filed by way of WhatsApp on contact no. of concerned AO(J) or on the number of the concerned Naib Court / Ld. Addl. PP for State and the report may also be sent on official e-mail of concerned Ld. Duty Judge for next date of hearing. There is no need of



IO/SHO concerned to appear in person unless he is specifically called for.

Put up for consideration on the application on **02.06.2020**.

Let digitally signed copy of the order be forwarded on official e-mail i.e. [rohincourts-dl@nic.in](mailto:rohincourts-dl@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com) and Incharge, Computer Branch of North-West District is directed to upload this order on official website and also provide the copy to all concerned in terms of relevant circular.

**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/29.05.2020

**Bail application no. 1203/20  
FIR No. 414/19  
PS Mangol Puri  
State vs. Vicky Kangra  
U/s 363/376 of IPC and 4/6 of POCSO Act**

**29.05.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is application for grant of bail u/s 439 of Cr.P.C. moved on behalf of accused Vicky Kangra.**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.  
Sh. Prince Gupta, Ld. Counsel for applicant/accused.

It is stated by Ld. APP for State that no reply has been received for today.

In the present facts, issue fresh notice to the complainant or informant through IO/SHO in terms of the previous order to appear through video conferencing on next date of hearing. Notice be issued through WhatsApp/email.

Report may be filed by way of WhatsApp on contact no. of concerned AO(J) or on the number of concerned Naib Court / Ld. Addl. PP for State and the report may also be sent on official e-mail of concerned Ld. Duty Judge for next date of hearing. There is no need of IO/SHO concerned to appear in person unless he is specifically called for.

Put up for consideration on the application on **02.06.2020**.

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**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/29.05.2020

**Bail application no. 1168/20**  
**FIR No. 573/19**  
**PS Raj Park**  
**State Vs. Prem @ Sawan**  
**U/s 376/328/506/34 of IPC and 25/27 of Arms Act**

**29.05.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is application for grant of interim bail u/s 439 of Cr.P.C. moved on behalf of accused Prem @ Sawan**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.  
Sh. Hari Krishan, Ld. Counsel for applicant/accused.

The victim/prosecutrix has not been produced through video conferencing from Tihar Jail despite waiting. It is told by Naib Courts as well as Ld. Addl. PP for State that they have no information from the Jail Superintendent. It is already 03.05 p.m.

It is stated by Ld. Counsel for accused that the prosecutrix is in custody in FIR No.83/20, PS Prem Nagar, u/s 306/506 of IPC.

In the present facts, notice be issued to the concerned Jail Superintendent to ensure presence of prosecutrix through VC on next date of hearing in terms of order dated 26.05.2020. The concerned IO/SHO is also directed to assist for presence of prosecutrix through VC. In case, IO is not available, then, concerned SHO is directed to depute some competent official for the same.

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Put up for consideration on application on **01.06.2020**.

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**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/29.05.2020

**Bail application no. 1202/20**  
**FIR No. 203/18**  
**PS Rani Bagh**  
**State vs. Renu Malhotra**  
**U/s 420/467/468/471/120-B/34 of IPC**

**29.05.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is application for grant of bail u/s 439 of Cr.P.C. moved on behalf of accused Renu Malhotra.**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.  
Sh. Akshat Gupta, Ld. Counsel for applicant/accused.  
Sh. Ashish Kumar, Ld. Counsel for complainant.

Ld. Counsel for complainant has stated that he has filed his written submissions in the Filing Branch today itself. The complainant is directed to provide copy of the same to Ld. Counsel for accused through WhatsApp/email.

Ld. Counsel for accused has referred one email dated 11.5.2020 received from Jail Superintendent, Panipat, but the same is not available in the compilation of the file, which has been sent to me on my email. It is already 03.30 p.m.

In the present facts, the concerned official is directed to put up the complete record on next date of hearing.

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At joint request, put up for consideration on application on **30.05.2020 at 02.00 p.m.**

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**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/29.05.2020

**Bail application no. 1283/20**  
**FIR No. 283/18**  
**PS Rani Bagh**  
**Pappu Mehto @ Pappu Kumar Singh vs. State**  
**U/s 304 of IPC**

**29.05.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is second application for grant of bail u/s 439 of Cr.P.C. moved on behalf of accused Pappu Mehto @ Pappu Kumar Singh.**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.  
Sh. Gaurav Sharma, Ld. Counsel for applicant/accused.

It is stated by Ld. Counsel for accused that the accused is running in custody since 31.10.2018 and further states that case of the accused is covered under the guidelines issued by Hon'ble High Power Committee in Minutes dated 18.05.2020.

In present facts, issue notice to concerned Jail Superintendent for filing copy of custody warrant and conduct report of the accused on next date of hearing. Notice be also issued to IO for filing previous involvement report of the accused. Notices be issued accordingly through WhatsApp/e-mail. Report may be filed by way of WhatsApp on contact no. of concerned AO(J) or on the number of concerned Naib Court / Ld. Addl. PP for State and report may also be sent on official e-mail of concerned Ld. Duty Judge for next date of hearing.



- 2 -

Put up for consideration on the application on **01.06.2020**.

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**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/29.05.2020

**Bail application no. 1248/20**  
**FIR No. 482/19**  
**PS Bharat Nagar**  
**State vs. Santosh**  
**U/s 21 of NDPS Act**

**29.05.2020**

In view of imminent threat of pandemic COVID-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for urgent hearing through video conferencing through Cisco Webex Meetings App from my Camp Office with the consent of Ld. Addl. Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received copy of the application as well as the reply of the IO on e-mail / Whatsapp. All the stake holders of present application have joined the video conference.

**This is application for grant of bail u/s 439 of Cr.P.C. moved on behalf of accused Santosh.**

**Present:** Sh. Kumar Sanjay, Ld. Addl. PP for State.  
Sh. Ajay Goyal, Ld. Counsel for applicant/accused.

Ld. Counsel for accused has contended that the accused is in custody since 30.09.2019. He has further contended that he is moving this application as regular bail application. He further contended that FSL report has not received and hence, at this stage, quantity of the alleged substance cannot be determined. He has further contended that accused is HIV +ve and in view of the fact that there is spread of Covid-19, she would not be safe in jail.

Ld. APP for State has opposed the bail application stating that interim bail application of the accused has already been dismissed on 26.05.2020. He further contended that allegations against the accused are serious in nature and she is also previously involved in similar nature of offence.

Heard. Record perused.

The application for interim bail has already been dismissed vide order dated 26.05.2020 passed by Ld. Duty Judge. It is admitted fact that the case of accused does not come within the criteria directed by Hon'ble High Power Committee in Minutes dated 18.05.2020. So far as regular bail is concerned, the allegations against the accused are serious in nature and large quantity has been allegedly recovered from the accused. As per report of IO, she is previously also involved in other criminal matters. Keeping in view all the facts and circumstances, this Court is not inclined to grant bail to the accused at this stage. Hence, present bail application of accused stands dismissed.

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**(DEVENDER KUMAR GARG)**

Duty Judge/ADJ-03/(N-W)  
Rohini Courts, Delhi/29.05.2020